Central Administrative Tribunal Principal Bench: New Delhi

OA No.2542/97

New Delhi, this the 19th day of December, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J) Hon'ble Shri S.P. Biswas Member (A)

Shri B.M. Gupta, s/o Shri I.D. Gupta, r/o J-22, Beri Wala Bagh, New Delhi.

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....Applicant

(By Advocate: Shri J.C.Madan)

Versus

- Lt. Governor of Delhi, through his Chief Secretary, Govt. of N.C.T. of Delhi,
 Sham Nath Marg, Delhi.
- 2. The Director General,
 Home Guards,
 C.T.I. Complex Raja Garden,
 New Delhi. ...Respondents

(By Advocate: Ms Jyotsana Kaushik through proxy
Sh Ajesh Luthra)

O R D E R(ORAL)

Dr. Jose P. Verghese, Vice-Chairman (J)-

This OA has been filed by the petitioner working in Home Guards whose services have been threatened to be terminated by an order dated 12.12.1997 stating that the petitioner is given notice for termination for the purpose of preserving the voluntary character of the organisation. The operation of the said order was stayed by the interim order by this court in view of the fact that the judgement in similar matters were reserved for pronouncement. In all the connected matters judgement has already been given on 12.12.1997 vide OA No. 1753/97 etc. in the matter of I.S. Tomar & Ors. vs. UOI & Ors.

In view of the final disposal of the said case it is clarified that the reliefs given to the petitioners therein shall also be applicable to the petitioners in this case as well wherever it is applicable.

After notice, respondents appeared through counsel who states that the reply is being filed today and copy thereof has already been given to the petitioner. Since this matter is covered, we do not intend to detain the same further on Board and dispose of this applying ratio and directions in the above said case to the present case as well.

 $\label{eq:with this, this OA} \mbox{ is dispose of with no order} \\ \mbox{as to costs.}$

(S.P.Biswas). Member (A)

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(DR.Jose P. Verghese) Vice-Chairman (J)